

their states. Such offices have been set up in Gujarat, U.P., Rajasthan, Andhra Pradesh and Kerala.

(b) The case has been part-heard by the Supreme Court on 18th and 19th October, 1989, Government is pursuing the matter for getting an expeditious decision of the Supreme Court on the court orders through the Ministry of Law and the Attorney General.

**Supply of cotton yarn to handloom Weavers at subsidised rates**

1039. SHRI KOTIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have any proposal under their consideration to supply cotton yarn to the handloom weavers at subsidised prices; and

(b) if so, what are the details thereof?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b) There is no proposal under the consideration of Government to supply cotton yarn to handloom weavers at subsidised prices. However, Government has introduced a Yarn Depot Scheme in September 1989 under the aegis of the National Handloom Development Corporation (NHDC) to supply of yarn to handloom weavers at mill-gate prices. Under this Scheme, one lakh bale of yarn costing approximately Rs. 80 crore is expected to be supplied in a year through 20 depots set up in various parts of the country. Government subsidises the operations of the NHDC to the extent of 5 per cent of the value of yarn supplied under the scheme to provide for part of the cost of transportation, interest on working capital and other overhead charges so as to enable it to sell yarn to the weavers at mill-gate prices. NHDC has set up 20 yarn depots in 15 States and has supplied

52083 bales of yarn under the scheme till 31-3-1990.

**Filling up of group 'C' posts in the Customs, excise and Gold (Control) Appellate Tribunal**

1040. SHRI SHANTI TYAGI: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1116, given in the Rajya Sabha on the 22nd March, 1990 and state:

(a) whether any steps are being taken to fill up the posts lying vacant in Group 'C' from amongst the promotees;

(b) if so, what are the details in this regard; and

(c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The Recruitment Rules for some of the Group 'C' posts in the Customs Excise and Gold (Control) Appellate Tribunal do not provide for promotion and in such of the posts where provision for promotion exists and where vacancies are available, the existing officials in the feeder cadres are not yet ripe for consideration for promotion.

(b) and (c) does not arise in view of the above.

**Food Processing units in U.P.**

1041. SHRI SHANTI TYAGI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have made any study of the scope of food processing units in the State of Uttar Pradesh;

(b) if so, what are the details thereof; if not, the reasons therefor; and

(c) what is the number of food processing units at present working